F.No.A-26017/88/2014-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

To,

All Pr. Chief Commissioners/Chief Commissioners/
Director Generals under CBEC.

Subject: Appointment of Authorised Medical Attendants (AMAs) – reg.

Sir,

In terms of Government of India’s decision under Rule 2 of the Central Services (Medical Attendance) Rules, 1944, the Head of Departments can appoint Authorized Medical Attendant(s) in respect of a class or classes of Central Government employees, who are not covered under CGHS

2. It has been noticed that adequate number of AMAs on the basis of panel (list) of Doctors circulated by the concerned Chairman/Secretary, Central Government Employee Welfare Coordination Committee (CGEWCC), are not appointed by the Head of Departments to cater to the need of employees working under them.

3. You are, therefore, requested to review the matter and take appropriate action for appointment of adequate numbers of AMAs under the Central Services (Medical Attendance) Rules, 1944.

Yours faithfully,

(S.A. Ansari)
Under Secretary to the Government of India
Tel. No. 011-23095528